

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 4

IA(IBC)(PLAN)6/2024, IA Nos. 2105/2023, 2479/2023, 694/2024, 696/2024,
699/2024, 700/2024, 701/2024, 1068/2024, 1148/2024, 1311/2024, 1451/2024
in
CP(IB) No. 248/Chd/Chd/2019
(Admitted)

IN THE MATTER OF:

Kone Elevator India Pvt. Ltd. ...Petitioner

Vs.

Chandigarh Overseas Pvt. Ltd. ...Respondent

Under Section: 9, 30, 60(5), 19(2), 66(1), 43(1), r/w Section 44(1), IBC 2016

Order delivered on 04.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in IA :
No. 2105/2023, 2479/2023,
and for respondents
in IA Nos. 700/2024, 701/2024 and
1068/2024

Mr. APS Madaan, Advocate
Ms. Gursukh Sidhu, Advocate

For the Applicant in IA Nos. :
694/2024,696/2024:

Mr. APS Madaan, Advocate Proxy for
Mr. Harkirat Singh Jagdev, Advocate

For the Applicant in IA No. :
699/2024

Mr. Varun Dutta, Advocate

For the Applicant in IA
No.1148/2024:

Mr. Karanveer Jindal, Advocate

For the RP in IA Nos.6/2024:
2105/2023, 694/2024, 696/2024,
699/2024,1068/2024,
700/2024, 700/2024, 701/2024

Mr. Atul V. Sood, Advocate

For the applicant in IA No.2479/2023 : Mr. Ashwani Sharma proxy counsel for Mr.
Harsh Garg, Advocate

ORDER

IA Nos. 694/2024, 696/2024 and 699/2024

A date is requested by Ld. Counsel for RP for filing reply. Let the same be filed within one week with a copy in advance to the counsel opposite. Last opportunity is granted. Rejoinder, thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. Short written submissions, if any, be filed at least two days before the next date of hearing by exchanging copies with each other. List on 29.07.2024.

IA Nos. 700/2024, 701/2024 and 1068/2024

Affidavit of service has been filed in IA No. 700/2024 vide Diary No. 00792/1 dated 01.07.2024 and in IA No. 701/2024 vide Diary No. 00857/01 dated 01.07.2024. Both are taken on record. Mr. APS Madaan, Advocate appears on behalf of the respondents and is ready to accept the notice. He is directed to file the reply within one week with a copy in advance to the counsel opposite. Rejoinder, thereto, if any, be filed within three days thereafter with a copy in advance to the counsel opposite. List on 29.07.2024.

IA No. 2749/2023

Rejoinder has been filed by Ld. Counsel for the applicant vide Diary No. 03480/2 dated 13.02.2024. The same is taken on record. Short written submissions, if any, be filed within one week after exchanging copies with each other. List on 29.07.2024.

IA No. 1148/2024

Reply has been filed by Ld. Counsel for RP vide Diary No. 01079/1 dated 01.07.2024. The same is taken on record. A date is requested by Ld. Counsel for the applicant for filing rejoinder. Let the same be filed within one week with a copy in advance to the counsel opposite. Last opportunity is granted. Short written

submissions, if any, be filed within one week thereafter exchanging copies with each other. List on 29.07.2024.

IA(IBC)(Plan)/6(CH)2024 and IA No. 2105/2023

List on 29.07.2024.

IA Nos. 1311/2024 and 1451/2024

The present applications have been filed by RP for placing on record the 27th, 28th, 29th, and 30th progress reports for the period w.e.f. 01.04.2024 to 30.04.2024 and 01.05.2024 to 31.05.2024. The same are taken on record subject to just exceptions. Thus, ***IA Nos. 1311/2024 and 1451/2024 are disposed of accordingly.***

Sd/-

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)
Preeti

(HARNAM SINGH THAKUR)
MEMBER (J)